### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## RAJYA SABHA UNSTARRED QUESTION NO. 594 ANSWERED ON 05.02.2021

#### PRIVATISATION OF AREAS OF OPERATION IN RAILWAYS

#### 594. SHRI DEREK O' BRIEN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the areas of operation of Railways which have been privatised, and the list and the share owned/operated by the private sector;
- (b) whether Government would provide reservation/subsidy/ concession to eligible customers in the areas of operation which have been privatised;
- (c) whether Government would ensure and regulate the prices charged by the private operators in the Railways; and
- (d) how Government would ensure affordability of prices to the common person?

#### **ANSWER**

# MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI PIYUSH GOYAL)

(a) to (d): There is no proposal to privatise the Indian Railways (IR). However, it is estimated that Indian Railways would need capital investment of ₹50 lakh crores up to the year 2030 for network expansion and capacity augmentation, rolling stock induction and other modernization works to enable better delivery of passenger and freight services and to improve its modal share in transport. To bridge the gap in Capital Funding and bring in modern technology and efficiencies, it is planned to use Public Private Partnership (PPP) model in several initiatives including induction of 150 modern trains to run passenger trains on select routes with an objective to provide improved service delivery to passengers. However, the work of train operations and safety certification will continue to be with Indian Railways.

The scheme of operation of additional 150 passenger trains on PPP mode envisages the investors to levy and collect fare from the users as determined by market in consideration of the investment and services provided, without any intervention from Government in terms of the Agreement. However, the operation of existing services of IR is not going to be affected, tariff of which continues to be determined by Government.

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